

**PARLIAMENTARY COMMITTEES—  
SUMMARY OF WORK**

Secretary: Sir, I beg to lay on the Table a copy of the Parliamentary Committees—Summary of work, pertaining to the Seventh Session of the Second Lok Sabha

**BANKING COMPANIES (AMEND-  
MENT) BILL**

**REPORT OF JOINT COMMITTEE**

Shri C. R. Pattabhi Raman (Kumbakonam). Sir, I beg to present the Report of the Joint Committee on the Bill further to amend the Banking Companies Act, 1949

**STATE BANK OF INDIA (SUBSI-  
DIARY BANKS) BILL**

**REPORT OF JOINT COMMITTEE**

Shri Mohammed Imam (Chittaldrug) Sir, I beg to present the Report of the Joint Committee on the Bill to provide for the formation of certain Government or Government associated banks as subsidiaries of the State Bank of India and for the constitution, management and control of the subsidiary banks so formed, and for matters connected therewith, or incidental thereto

**STATE BANK OF INDIA (AMEND-  
MENT) BILL**

**REPORT OF JOINT COMMITTEE**

Shri Mohammed Imam (Chittaldrug) Sir, I beg to present the Report of the Joint Committee on the Bill further to amend the State Bank of India Act, 1955

**EVIDENCE ON BILLS—LAID ON  
THE TABLE**

Shri C. R. Pattabhi Raman (Kumbakonam): Sir, I beg to lay on the Table a copy of the evidence tendered before

the Joint Committee on the Bill further to amend the Banking Companies Act, 1949

Shri Mohammed Imam (Chittaldrug) Sir, I beg to lay on the Table a copy of the evidence tendered before the Joint Committee on the Bill to provide for the formation of certain Government or Government associated banks as subsidiaries of the State Bank of India and for the constitution, management and control of the subsidiary banks so formed, and for matters connected therewith or incidental thereto

**CORRECTION TO ANSWER TO  
STARRED QUESTION NO 1945**

The Deputy Minister of Home Affairs (Shri. Matl Alva): Sir, in reply to a supplementary raised by Shri T Sanganna on Starred Question No 1945 answered on the 21st April, 1959, whether the recommendation of the Central Advisory Board for Tribal Welfare regarding writing off of the debts of Adivasis related to private loans or loans advanced by the respective State Governments I had stated that it applied to all loans. In fact, the recommendation of the Board was not intended to cover taccavi loans or loans advanced for other welfare purposes by Government for the economic and social development of the Scheduled Tribes. The intention of the Board was only to save the Scheduled Tribes from the clutches of the money-lenders who charged interest from them at an exorbitant rate and thereby exploited them.

12:50 hrs.

**STATEMENT RE INDO-PAKISTAN  
CANAL WATERS DISPUTE**

The Minister of Irrigation and Power (Hafiz Mohammad Ibrahim): In my statement of 1st September, 1958, concerning the negotiations on